

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 403 OF 2017 &
IA NO. 1179 OF 2017

Dated: 01st August, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

NTPC Vidyut Vyapar Nigam Limited

... Appellant(s)

Vs.

M/s. Godawari Green Energy Limited & Ors.

... Respondent(s)

Counsel for the Appellant (s) : Mr. M.G.Ramachandran
Ms. Anushree Bardhan
Ms. Poorva Saigan
Mr. Shubham Arya

Counsel for the Respondent(s) : Mr. Raunak Jain
Mr. Vishvendra Tomar for R-1

Mr. Rajinder Nischal
Mr. Mayank Joshi for R-3

Ms. Swapna Seshadri
Mr. Ashwini Ramanathan for R-10 to R-12

Mr. Rajiv Srivastava
Ms. Garima Srivastava
Ms. Gargi Srivastava for R-13

ORDER

Admit.

Issue Notice to the Respondents returnable on 23.10.2018.

The learned counsel appearing for the Respondent No.3 submits that he does not wish to file any reply in the matter. The learned counsel appearing for the Respondent No.1 prays for six weeks' time to file the reply.

Submissions made by the learned counsel appearing for the Respondent Nos. 1 & 3, as stated above, are placed on record.

The learned counsel appearing for the Respondent No.1 is permitted to file reply on or before 14.09.2018 after serving copy to the learned counsel for the opposite sides. Thereafter, rejoinder, if any, may be filed on or before 09.10.2018, after serving copy to the learned counsel for the opposite sides.

Relist the matter on 23.10.2018 as requested by the learned counsel appearing for both the sides.

(S.D. Dubey)
Technical Member
Bn/pr

(Justice N.K. Patil)
Judicial Member